HIGH COURT OF DELHI AT NEW DELHI

No. 933 /Genl./OC/IT & ST/DHC

Dated 05/04/2018

NOTICE

Applications are invited for filling up 06 positions (03 for Income Tax side and 03 for Sales Tax side) of Oath Commissioners from advocates practising on Income Tax and Sales Tax side in Delhi, having three years practice as an advocate on the last date of submission of application with income not less than Rs. 24,000/- per annum. Applications in the following proforma may be sent to the Joint Registrar (Genl.-Admn.), Delhi High Court, New Delhi, so as to reach this Court on or before 25/04/2018

1.	Name	
2.	Father's/Husband's Name	
3.	Date of Birth	
4.	Date of Enrollment as an advocate with Bar Council of Delhi alongwith Enrollment No. **(Attach Enrollment Certificate)**	
5.	Name of Bar Association with which registered and Registration No.	
6.	Average Annual Income (**Attach Proof of Income on Affidavit clearly mentioning that "average annual income is not less than Rs...../- per annum" except in case of handicapped/disabled and lady Advocates who are divorcee/widow/single**)	
7	Residential Address with Telephone No.	
8.	Office Address with Telephone No.	
9.	Court where mainly practising	
10.	Whether earlier appointed as Oath Commissioner by this Court? If yes, give particulars	
11.	Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi? If yes, give particulars.	
12.	Reference of two Advocates of ten years standing or of other respectable persons.	
13.	Whether advocates are Senior Citizens, lady advocates who are divorcee/widow/single and persons with diability; Please specify. **(Senior citizens, lady advocates who are divorcee or widowed and persons with disability shall furnish the requisite proof)**.	
13.	Any special reason, the applicant wants to adduce in support of his/her application.	

(Vandana Kairon)
Dy. Registrar (Genl.)
for Registrar General

contd.....

डायरी संख्या 729
06 APR 2018
D.H.C. दिल्ली

Endst. No. 934-940 /Genl/OC/IT&ST/DHC Dated 05/04/2018

Copy with two spare copies forwarded to:

1.	The President, Delhi Tax Bar Association, G-09, C.R. Building, I.P. Estate, New Delhi-110002.	With the request that the above notice be displayed on the Notice Board of the Association, uploaded on website and also given wide publicity by circulation amongst the members of the Bar, **under intimation to this Court.**
2.	The Secretary, Delhi Tax Bar Association, G-09, C.R. Building, I.P. Estate, New Delhi-110002..	
3.	The President, Sales Tax Bar Association, 2nd floor, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi-110002.	
4.	The Secretary, Sales Tax Bar Association, 2nd floor, Department of Trade & Taxes, Vyapar Bhawan, I.P. Estate, New Delhi-110002.	
5.	The District & Sessions Judge (Hqrs), Delhi, with the request that notice be got affixed on the Notice Boards of Tis Hazari, Patiala House, Karkardooma, Rohini, Saket and Dwarka Courts and **be uploaded on the web site of the concerned Court, under intimation to this Court.**	
6.	Notice Board, Delhi High Court Bar Association, New Delhi.	
7.	Copies of the extant guidelines are attached herewith.	

Dy. Registrar (Genl.)
for Registrar General.

DRSJ (HQs)
6/4/18

O.I/C (Admn.)
O.I/C (Computer Br.)

Guidelines for appointment of Oath Commissioners in all Courts including Income Tax and Sales Tax duly approved by the Full Court on 28.05.2015.

1. An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocate applying for appointment in a particular Court Complex, should be mainly practising at the said Complex.

2. The tenure of appointment of Oath Commissioner in all Courts shall be of 2(two) years, unless otherwise ordered by the High Court.

3. An advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.

4. The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs. 24,000/- per annum during the preceding two years.

   In support of proof of income, the applicant shall file an affidavit in the absence of any other proof.

   Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.

5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.